

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4093
TO BE ANSWERED ON 04.01.2019

Compensatory Afforestation Fund Act

4093. SHRI NINONG ERING:
SHRIMATI KIRRON KHER:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) whether rules under Compensatory Afforestation Fund Act, 2016 (CAF) are yet to be formulated, if so, the details and the present status thereof along with time by which the said rules are likely to be notified;
- (b) the details of consultations which have taken place in the last one year on formulation of the said Rules;
- (c) whether there has been any engagement with civil society organizations in this regard, if so, the details thereof and the details of annual plan of operations prepared by the States;
- (d) whether gram sabhas in areas covered by Forest Rights Act (FRA) and Provisions of the Panchayats (Extention to Scheduled Areas) Act (PESA) have been included in the formulation of these annual plans, if so, the details of consent taken from gram sabhas and if not, the reasons therefor;
- (e) whether gram sabhas will be able to monitor the use of funds and if so, the details thereof; and
- (f) the total amount spent on afforestation drives of various States during each of the last three years, States/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) The Compensatory Afforestation Fund Act, 2016 [38 of 2016] was notified on 3rd August, 2016 and this Act came into effect with effect from 30th September, 2018 vide Gazette notification dated 13th August, 2018.

The Compensatory Afforestation Fund Rules, 2018 was prepared in consultation with various stakeholders and State Governments and notified on 10th August, 2018.

Compensatory Afforestation Fund (Accounting Procedure) Rules, 2018 as approved by the Ministry of Finance was notified in Gazette dated on 20th November, 2018.

- (b)&(c) In last one year 5 consultations were made with various stakeholders including observation of various Civil Societies on the formulations of the Rules and the recommendations were incorporated in the Rules as agreed upon in the meeting and approved by the Government. The Annual Plan of Operation is prepared as per the Compensatory Afforestation Fund Management and Planning Authority guideline, 2009 and approved by the steering Committee of the State Compensatory Afforestation Fund Management and Planning Authority. Funds are spent on Compensatory Afforestation and other allied activities as per Compensatory Afforestation Fund Management and Planning Authority guideline.
- (d)&(e) The Compensatory Afforestation Fund Rules, 2018 provides that only those activities provided in the Annual Plan of Operation approved by the State Authority in the State will be carried out by the Forest Department from State Fund. It further provides that the Annual Plan of Operation should be prepared in consultation with the 'Gram Sabha' having jurisdiction over the forest and non-forest land under consideration. This is in consonance with the provisions of the Rule 4(1)(f) of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 which empowers the Gram Sabha to monitor and control the committee constituted under clause 4(1)(e) which shall prepare a conservation and management plan for community forest resources in order to sustainably and equitably manage such community forest resources for the benefit of forest dwelling Scheduled Tribes and other Traditional Forest Dwellers and integrate such conservation and management plan with the micro plans or working plans or management plans of the forest department with such modifications as may be considered necessary by the committee. The consultation of Gram Sabha was prescribed in the Rule in order to integrate such conservation and management plan prepared by the Gram Sabha with the Annual Plan of Operation prepared as per the Working Plan Code by the Forest Department and approved by the State Authority for Compensatory Afforestation and other improvement and eco-restoration activities for implementation in the State.
- (f) The fund released by Adhoc Compensatory Afforestation Fund Management and Planning Authority to various state Compensatory Afforestation Fund Management and Planning Authority for undertaking Compensatory Afforestation and allied activities and permissible under the Compensatory Afforestation Fund Management and Planning Authority guidelines 2009 in the last 3 years is given in Annexure-A.

Annexure-A referred in the answer to part (f) of Lok Sabha Unstarred Question no. 4093 by Shri NINONG ERING and SHRIMATI KIRRON KHER due for answer on 04.01.2019 regarding 'Compensatory Afforestation Fund Act'.

State/ Union Territory wise release of fund in last three years including year 2018-19

(In Rs.)

State/UT	FY-15-16	FY-16-17	FY-17-18	FY-18-19
	Release	Release	Release	
Andhra Pradesh	850,000,000	890,000,000	970,000,000	1,044,700,000.00
Andaman Nicobar	10,000,000			
Arunachal Pradesh	620,000,000	1,500,000,000		950,000,000
Assam		300,000,000	700,000,000	458,400,000
Bihar	341,400,000	330,000,000	393,100,000	376,190,000
Chandigarh	21,179,000	10,000,000	11,300,000	12,700,000
Chhattisgarh	2,390,000,000	2,800,000,000		
Delhi	39,100,000	40,000,000		
Gujarat	330,000,000	990,000,000	270,000,000	2,726,600,000
Haryana	640,000,000	180,000,000	800,000,000	1,442,000,000
Himachal Pradesh	769,800,000	1,320,000,000	1,200,000,000	1,325,200,000
Jammu Kashmir	310,000,000	1,020,000,000	690,000,000	
Jharkhand	1,410,000,000	1,490,000,000	2,340,000,000	2,862,500,000
Karnataka	600,000,000	875,200,000	860,000,000	1,014,000,000
Kerala			80,000,000	146,100,000
Madhya Pradesh	2,130,000,000	1,400,000,000	2,000,000,000	2,687,600,000
Maharashtra	1,550,000,000	2,050,000,000	1,990,000,000	2,250,000,000
Manipur	250,000,000	150,000,000	295,000,000	248,500,000
Meghalaya	165,600,000		70,000,000	
Mizoram	100,000,000	77,300,000	68,500,000	
Orissa	3,220,000,000	4,260,000,000	14,940,400,000	5,540,000,000
Punjab	490,000,000	660,000,000	640,000,000	792,000,000
Rajasthan	480,000,000	1,410,600,000	1,790,000,000	1,692,400,000
Sikkim	110,000,000	90,000,000		
Tamil Nadu	22,000,000	90,000,000	126,800,000	
Telangana	760,000,000	1,182,180,000	1,270,000,000	2,373,800,000
Tripura	110,000,000	120,000,000	7,100,000	2,309,000,000
Uttar Pradesh	1,770,000,000	1,320,000,000	1,230,000,000	1,506,000,000
Uttarakhand	1,640,000,000	1,707,100,000	960,000,000	3,030,000,000
West Bengal		210,000,000		212,200,000
Total	21,129,079,000	26,472,380,000	33,702,200,000	34,999,890,000